



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section) Civil Secretariat
Srinagar/Jammu.

Notification
Srinagar, the 12th October, 2012.

SRO 336.-In exercise of the powers conferred by section 10 of the Salaries and Allowances of the Members of the Jammu and Kashmir State Legislature Act, 1960 (Act No. XIX of 1960), the Governor is pleased to direct that rule 5 of the Housing Loan (to Members of the Jammu and Kashmir State Legislature) Rules, 1988 shall be substituted by the following, namely:-

“(5) House Building Advance along with interest shall be recovered in instalments not exceeding seventy two. In case the amount of advance along with interest is not liquidated during the tenure, the amount of instalments shall be fixed at such rate to restrict the number of instalments within seventy two.”

By Order of the Governor.

Sd/-
(G. H. Tantray) IAS,
Secretary to Government,
Law, Justice and Parliamentary Affairs.

NO: LD (SL) 87/9.
Copy to the:-

Dated: 12 - 10 - 2012.

1. All Principal Secretary to Government.
2. Principal Secretary to the Hon'ble Chief Minister.
3. Principal Secretary to HE the Governor.
4. All Commissioner/Secretaries to Government.
5. Accountant General, J&K, Jammu/Srinagar.
6. Secretary, J&K Legislative Assembly/Council.
7. Officer on Special Duty/Special Assistant to the Hon'ble Ministers/Minister of State _____.
8. Private Secretary to the Hon'ble Speaker, J&K Legislative Assembly.
9. Private Secretary to the Hon'ble Deputy Chairman, J&K Legislative Council.
10. General Manager, Government Press, Jammu for publication in an extraordinary issue of Government Gazette. 150 printed copies may urgently be furnished to this Department.
11. SRO Section (w.7.s.c).

M
12. 10. 2012
(Muzaffar Ahmad Wani)
Deputy Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.

G/H
12-10-2012